

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 10440/2023

(Arising out of impugned final judgment and order dated 24-05-2023 in A482 No. 2236/2022 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

SANJEEV AGARWAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.168271/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.168273/2023-EXEMPTION FROM FILING O.T.)

Date : 28-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s)

Dr. Menaka Guruswamy, Sr. Adv.
Mr. Somesh Chandra Jha, AOR
Mr. Utkarsh Pratap, Adv.
Mr. Lavkesh Bhambhani, Adv.
Mr. Harshvardhan Thakur, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable on 12.09.2023.

The subject proceedings before the Trial Court shall remain stayed till the next date of hearing.

(SONIA GULATI)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR